

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 07/85
DATED 11.07.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.07/85 dated 11.07.2019 of Norms Committee-VI for the year 2019-20 was held on 11.07.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri PradyumnaSahu, FTDO	DGFT

1	Case No.:5/31/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:7/85- ALC3/2019	Status:Deferred
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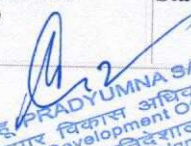
		11.07.2019	
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee decided to send a reminder again to RA to expedite the reply. The case stands deferred to 22.08.2019.			

Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind the Technical Authority of the MoFPI to expedite their comments. The case stands deferred to 22.08.2019			

Case No.:6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind the Technical Authority of the MoFPI to expedite their comments. The case stands deferred to 22.08.2019.			

Case No.:2/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00121/AM19/	RLA File :04/24/040/00240/AM18/	Lic.No/Date:0410164055 08.03.2018	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.7.2019 on which the reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.08.2019.			

Case No.:13/14/85-ALC3/2018	Party Name:SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
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HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date:0310823256 24.08.2018	Defer Date:22.08.2019
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Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 15.05.2019 followed by a reminder on 03.07.2019 on which the reply is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 22.08.2019.

Case No.:29/14/85-ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.7.2019 on which the reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 22.08.2019.

Case No.:27/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.7.2019 on which the reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 22.08.2019.

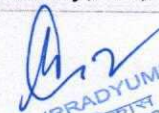
Case No.:7/20/85-ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 30.04.2019 followed by a reminder on 03.07.2019 on which the reply is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 22.08.2019.

Case No.:11/20/85-ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MSME (Chemical Division) for


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The case stands deferred to 22.08.2019.

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13	Case No.:9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Hyderabad. The Committee decided to request RA, Hyderabad to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.				

14	Case No.:1/4/85-ALC3/2019	Party Name:TE CONNECTIVITY INDIA PVT LTD,	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00015/AM20/	RLA File :07/24/040/00291/AM19/	Lic.No/Date:0710114793 24.04.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Bangalore. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.				

15	Case No.:3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Ahmedabad. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.				

16	Case No.:4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Ahmedabad. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.				

17	Case No.:9/4/85-ALC3/2019	Party Name:HAIN FUTURE NATURAL PRODUCTS PRIVATE LIMITED.	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00023/AM20/	RLA File :05/23/040/00027/AM20/	Lic.No/Date:0510410429 30.04.2019	Defer Date:22.08.2019


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Decision : NC considered the case as per agenda and noted that owing to their personal problem, the firm could not able to attend the PH and requested to allow in the next meeting. The Committee considered the request of the firm and decided to allow the firm for PH on the next date of the meeting.

The case stands deferred to 22.08.2019.

Case No.: 7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments.

The case stands deferred to 22.08.2019.

Case No.: 8/4/85-ALC3/2019	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/85/050/00022/AM20/	RLA File :06/24/040/00010/AM20/	Lic.No/Date:0610039177 01.05.2019	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.07.2019 on which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 22.08.2019.

Case No.: 6/4/85-ALC3/2019	Party Name:VINBROS & CO.	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments.

The case stands deferred to 22.08.2019.

Case No.: 12/4/85- ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:7/85- ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:22.08.2019

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments.

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The case stands deferred to 22.08.2019.

22	Case No.: 15/4/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:7/85-ALC3/2019 11.07.2019	Transferred
	HQ File :01/85/050/00029/AM20/	RLA File :05/24/040/00076/AM20/	Lic.No/Date:0510410517 08.05.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.				

23	Case No.: 11/4/85-ALC3/2019	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00025/AM20/	RLA File :09/24/040/00035/AM20/	Lic.No/Date:0910067463 08.05.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., Tech.1; i) Complete 4E indicating wastage claimed for each import item. ii) Nett Weight of PU foam in each Export Product. iii) Material Balance in terms of weight for each Export Product.				
The case stands deferred to 22.08.2019.				

24	Case No.: 13/4/85-ALC3/2019	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00027/AM20/	RLA File :13/24/040/00145/AM20/	Lic.No/Date:1310049278 09.05.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.07.2019 on which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.				
The case stands deferred to 22.08.2019.				

25	Case No.: 10/4/85-ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments.				
The case stands deferred to 22.08.2019.				

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26	Case No.:1/7/85-ALC3/2019	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00042/AM20/	RLA File :03/94/040/00147/AM20/	Lic.No/Date:0310829436 06.06.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Mumbai. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.				

27	Case No.:4/7/85-ALC3/2019	Party Name:MNS FOODS LIMITED	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Mumbai. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.				

Case No.: 2/7/85-ALC3/2019	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:7/85- ALC3/2019 11.07.2019	Approved
HQ File :01/85/050/00043/AM20/	RLA File :03/94/040/00181/AM20/	Lic.No/Date:0310829484 07.06.2019	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1, allowing the following inputs;

Export Item

Plastic Mechanical Pencil containing 2 Pencil Lead per Pencil Net content: 1) pencil Mechanism: 2,500,000 Nos., 2) Eraser: 2,500,000 Nos., 3) Pencil Lead: 5,000,000 Nos., 4) San Moulding Powder: 5,435 Kgs., 5) ABS Moulding Powder: 2,785 Kgs, 6) Polypropylene Granules: 645 Kgs.	2500000 Number
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Import Item

Pencil Mechanism (of relevant size)	2500000 Number
Eraser (Relevant Eraser of relevant size)	2500000 Number
Pencil Lead (Relevant Pencil Lead of relevant length)	5000000 Number
San Moulding Powder	5706.750 Kg
ABS Moulding Powder	2924.250 Kg

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Polypropylene Granules	677.250 Kg
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RA may take suitable consequential action accordingly.

Case No.:3/7/85-ALC3/2019	Party Name:MANORAMA INDUSTRIES PVT. LTD.,	Meet No/Date:7/85-ALC3/2019 11.07.2019	Withdrawn
HQ File :01/85/050/00044/AM20/	RLA File :03/95/040/00049/AM20/	Lic.No/Date:0310829485 07.06.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.			

Case No.:5/7/85-ALC3/2019	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00046/AM20/	RLA File :35/24/040/00009/AM20/	Lic.No/Date:3510045550 11.06.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, CIFT for examination and comments. The Committee decided to remind them to expedite their comments. The case stands deferred to 22.08.2019.			

Case No.:7/7/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00048/AM20/	RLA File :24/24/040/00009/AM20/	Lic.No/Date:2410042782 12.06.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Rajkot. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.			

Case No.:6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Bangalore. The Committee decided to request RA to forward the hard copy of the application for examination and comments. The case stands deferred to 22.08.2019.			

Case No.:8/7/85-ALC3/2019	Party Name:BOMMIDALA	Meet No/Date:7/85-	Status:Deferred
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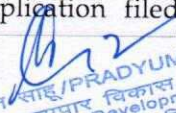
	ENTERPRISES PVT.LTD	ALC3/2019 11.07.2019	
HQ File :01/85/050/00049/AM20/	RLA File :09/24/040/00116/AM20/	Lic.No/Date:0910067662 13.06.2019	Defer Date:22.08.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Hyderabad. The Committee decided to request RA to forward the hard copy of the application for examination and comments.			
The case stands deferred to 22.08.2019.			

Case No.: 9/7/85-ALC3/2019	Party Name:A.TOSH & SONS INDIA LTD.	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status: Deferred
HQ File :01/85/050/00050/AM20/	RLA File :32/24/040/00022/AM20/	Lic.No/Date:3210078995 14.06.2019	Defer Date:22.08.2019
34	Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Coimbatore. The Committee decided to request RA to forward the hard copy of the application for examination and comments.		
The case stands deferred to 22.08.2019.			

Case No.:10/7/85-ALC3/2019	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:7/85-ALC3/2019 11.07.2019	Status:Deferred
HQ File :01/85/050/00051/AM20/	RLA File :32/24/040/00023/AM20/	Lic.No/Date:3210078997 19.06.2019	Defer Date:22.08.2019
35	Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from RA, Coimbatore. The Committee decided to request RA to forward the hard copy of the application for examination and comments.		
The case stands deferred to 22.08.2019.			

MANUAL CASES

Case No. M-46	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
46	HQ File : 01/85/171/00081/AM19/ DES.VI	RLA File : 08/24/040/00375/A M19	Lic.No/Ecom NO. 08/99/000/36300/05 93/3937 dated 22.01.2019
Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import of crude palm Oil (Edible grade) application filed vide Ecom. Ref. No.			


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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd.

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments.

The case stands deferred to 22.08.2019.

47	Case No. M-47	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/171/00079/AM19/DES.VI	RLA File : 08/24/040/00220/AM19	Lic.No/Ecom NO. 08/99/000/36300/0570/8926 dated 12.09.2018	Defer Date:22.08.2019
	Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import of crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0570/8926 dated 12.09.2018 filed by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments.			
	The case stands deferred to 22.08.2019.			

48	Case No. M-48	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/050/00024/AM16/DES.VI	RLA File : 03/95/040/00878/A M15/	Lic.No/Ecom NO. 0310793568 Dated:04.02.2015	Defer Date:22.08.2019
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310793568 dated:04.02.2015 for export of "Angry Birds- Chocosamba, Angry Birds – Carnaberry, Angry Birds- Farofacream and Angry Birds - Marcanana" against import of "Mango Flavor, Acai Flavor, Banana Flavor, Plastic Filters Flow Wrap Chocosamba, Flow Wrap Beach Mango, Flow Wrap Carnaberry, Flow Wrap Farofacream, Flow Wrap Marcanana, 3 Pack Pouch, and 10 Pack Pouch" Obtained by M/s SRS UNISTRAW PRIVATE LIMITED			


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	Decision : NC considered the case as per agenda and noted that the firm has been requested vide email dated 21.06.2019 to send proper correspondence addressed to the Norms Committee in relation to the AAs in question duly signed by the competent authorized signatory of the firm. The reply of the firm is awaited. The Committee decided to remind the firm to expedite their reply. The case stands deferred to 22.08.2019.
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49	Case No. M-49	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status: Deferred
	HQ File : 01/85/050/00073/AM16/DES.VI	RLA File : 03/95/040/01103/AM15/	Lic.No/Ecom NO. 0310796027 Dated: 19.05.2015	Defer Date: 22.08.2019
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310796027 dated 19.05.2015 for export of "Mil Flavoring Straw – Maracanana, Milk Flavoring Straws - Banana Smoothie, Milk Flavoring Straws - Banana Smoothie, Milk Flavoring Straws - Banana Smoothie and Milk Flavoring Straw: Banana Licious" against import of "Acai Flavor, Banana Flavor, Vanilla Flavor and Flow Wrap Maracanana and Plastic Filter" Obtained by M/s SRS UNISTRAW PRIVATE LIMITED			
	Decision : NC considered the case as per agenda and noted that the firm has been requested vide email dated 21.06.2019 to send proper correspondence addressed to the Norms Committee in relation to the AAs in question duly signed by the competent authorized signatory of the firm. The reply of the firm is awaited. The Committee decided to remind the firm to expedite their reply. The case stands deferred to 22.08.2019.			

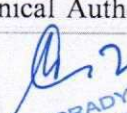
50	Case No. M-50	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status: Deferred
	HQ File : 01/85/050/00036/AM16/DES.VI	RLA File : 03/95/040/01021/AM15	Lic.No/Ecom NO. 0310794569 Dated: 13.03.2015	Defer Date: 22.08.2019
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310794569 dated 13.03.2015 for export of "Milk Flavoring Straw: Honeycomb" against import of "Honeycomb Flavor and Plastic Filters" Obtained by M/s SRS Unistraw Private			

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Udyog Bhawan, New Delhi

	Limited.
	Decision : NC considered the case as per agenda and noted that the firm has been requested vide email dated 21.06.2019 to send proper correspondence addressed to the Norms Committee in relation to the AAs in question duly signed by the competent authorized signatory of the firm. The reply of the firm is awaited. The Committee decided to remind the firm to expedite their reply. The case stands deferred to 22.08.2019.

51	Case No. M-51	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/050/00009/AM16/DES.VI	RLA File : 03/95/040/00996/A M15	Lic.No/Ecom NO. 0310794149 dated 25.02.2015	Defer Date:22.08.2019
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310794149 dated 25.02.2015 for export of "Collagen SIP Pink Lemonade" against import of "Collagen FCP-G, Lemon Flavor, Orange Flavor, Stevia, Plastic Filters, Flow Wrap and 14 Pack Pouch" Obtained by M/s SRS Unistraw Private Limited.			
	Decision : NC considered the case as per agenda and noted that the firm has been requested vide email dated 21.06.2019 to send proper correspondence addressed to the Norms Committee in relation to the AAs in question duly signed by the competent authorized signatory of the firm. The reply of the firm is awaited. The Committee decided to remind the firm to expedite their reply. The case stands deferred to 22.08.2019.			

52	Case No. M-52	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/171/00009/AM20/DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:22.08.2019
	Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import of crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and			


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 Udyog Bhawan, New Delhi

	comments. The Committee decided to remind them to expedite their comments. The case stands deferred to 22.08.2019.
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53	Case No. M-53	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/171/00010/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date: 22.08.2019
	Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments. The case stands deferred to 22.08.2019.			

54	Case No. M-54	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/171/00008/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:22.08.2019
	Subject: Application for modification in existing SION for Refined Soybean Oil (Edible Grade)- Item No. E-121-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments. The case stands deferred to 22.08.2019.			

55	Case No. M-55	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/171/00011/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:22.08.2019

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	Subject: Application for modification in existing SION for Refined Sunflower Oil (Edible Grade)- Item No. E-124-Food Group, by M/s Adani Wilmar Ltd.		
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments. The Committee decided to remind them to expedite their comments. The case stands deferred to 22.08.2019.		

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Case No. M-56	Party Name: Dr. Willmar Schwabe India Pvt.Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
HQ File : 01/85/50/00140/AM19/ DES.VI	RLA File : 05/23/040/00194/AM 19	Lic.No/Ecom NO. 0510407630 dated 28.08.2018	
Subject: Modification of norms of AA No. 0510407630 dated 28.08.2018 of M/s Dr. Willmar Schwabe India Pvt.Ltd. for export of Unarzneiliche Globuli (Non Medicated) against import of Beet Sugar and Paper Bag.			
Decision : NC considered the case as per agenda, heard the presentation of the representative of the firm appeared for PH and based on the certificate given to the firm by Office of the Superintendent of Central Goods & Services Tax, Noida , decided to modify the norms of the AA allowing the following inputs with wastage of 6.50%;			
Export Item			
Unarzneiliche Globuli (Non Medicated) Condition: The firm shall accounted the paper bag in the export product as (2Nos. of paper bags for 50 Kgs.)		41400 Kg.	
Import Item			
Beet Sugar		44091 Kg.	
Paper Bag		As per packaging policy	
RA may take suitable consequential action accordingly.			

57	Case No. M-57	Party Name: Dr. Willmar Schwabe India Pvt.Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00123/AM14/ DES.VI	RLA File : 05/23/040/00283/AM 14	Lic.No/Ecom NO. 0510370133 dated 01.11.2013	


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 Udyog Bhawan, New Delhi

Subject: Modification of norms of AA No. 0510370133 dated 01.11.2013 of M/s Dr. Willmar Schwabe India Pvt.Ltd. for export of Unarzneiliche Globuli (Non Medicated) against import of Beet Sugar and Paper Bag.	
Decision : NC considered the case as per agenda, heard the presentation of the representative of the firm appeared for PH and based on the certificate given to the firm by Office of the Superintendent of Central Goods & Services Tax, Noida , decided to modify the norms of the AA allowing the following inputs with wastage of 6.50%;	
Export Item	
Unarzneiliche Globuli (Non Medicated)	103500 Kg.
Import Item	
Beet Sugar	110228 Kg.
Paper Bag	As per packaging policy
RA may take suitable consequential action accordingly.	

58	Case No. M-58	Party Name: Dr. Willmar Schwabe India Pvt.Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/0098/AM15/ DES.VI	RLA File : 05/23/040/00226/AM 15	Lic.No/Ecom NO. 0510390898 dated 01.09.2014	
Subject: Modification of norms of AA No. 0510390898 dated 01.09.2014 of M/s Dr. Willmar Schwabe India Pvt.Ltd. for export of Unarzneiliche Globuli (Non Medicated) against import of Beet Sugar and Paper Bag.				
Decision : NC considered the case as per agenda, heard the presentation of the representative of the firm appeared for PH and based on the certificate given to the firm by Office of the Superintendent of Central Goods & Services Tax, Noida , decided to modify the norms of the AA allowing the following inputs with wastage of 6.50%;				
Export Item				
Unarzneiliche Globuli (Non Medicated)			124200 Kg.	
Import Item				
Beet Sugar			132273 Kg.	
Paper Bag			As per packaging policy	
RA may take suitable consequential action accordingly.				

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59	Case No. M-59	Party Name: Dr. Willmar Schwabe India Pvt.Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00160/AM16/ DES.VI	RLA File : 05/23/040/00346/AM 16	Lic.No/Ecom NO. 0510396355 dated 18.11.2015	
	Subject: Modification of norms of AA No. 0510396355 dated 18.11.2015 of M/s Dr. Willmar Schwabe India Pvt.Ltd. for export of Unarzneiliche Globuli (Non Medicated) against import of Beet Sugar and Paper Bag.			
	Decision : NC considered the case as per agenda, heard the presentation of the representative of the firm appeared for PH and based on the certificate given to the firm by Office of the Superintendent of Central Goods & Services Tax, Noida , decided to modify the norms of the AA allowing the following inputs with wastage of 6.50%;			
	Export Item			
	Unarzneiliche Globuli (Non Medicated)		82800 Kg.	
	Import Item			
	Beet Sugar		88182 Kg.	
	Paper Bag		As per packaging policy	
	RA may take suitable consequential action accordingly.			

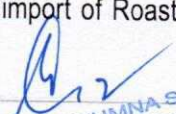
60	Case No. M-60	Party Name: Dr. Willmar Schwabe India Pvt.Ltd.	Meet No/Date: 7/85- ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00115/AM17/ DES.VI	RLA File : 05/23/040/00318/AM 17	Lic.No/Ecom NO. 0510400055 dated 06.10.2016	
	Subject: Modification of norms of AA No. 0510400055 dated 06.10.2016 of M/s Dr. Willmar Schwabe India Pvt.Ltd. for export of Unarzneiliche Globuli (Non Medicated) against import of Beet Sugar and Paper Bag.			
	Decision : NC considered the case as per agenda, heard the presentation of the representative of the firm appeared for PH and based on the certificate given to the firm by Office of the Superintendent of Central Goods & Services Tax, Noida , decided to modify the norms of the AA allowing the following inputs with wastage of 6.50%;			
	Export Item			
	Unarzneiliche Globuli (Non Medicated)		103500 Kg.	
	Import Item			


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Beet Sugar	110228 Kg.
Paper Bag	As per packaging policy
RA may take suitable consequential action accordingly.	

61	Case No. M-61	Party Name: Dr. Willmar Schwabe India Pvt.Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00061/AM18/ DES.VI	RLA File : 05/23/040/00239/AM 18	Lic.No/Ecom NO. 0510404022 dated 18.09.2017	
	Subject: Modification of norms of AA No. 0510404022 dated 18.09.2017 of M/s Dr. Willmar Schwabe India Pvt.Ltd. for export of Unarzneiliche Globuli (Non Medicated) against import of Beet Sugar and Paper Bag.			
	Decision : NC considered the case as per agenda, heard the presentation of the representative of the firm appeared for PH and based on the certificate given to the firm by Office of the Superintendent of Central Goods & Services Tax, Noida , decided to modify the norms of the AA allowing the following inputs with wastage of 6.50%;			
	Export Item			
	Unarzneiliche Globuli (Non Medicated)		41400 Kg.	
	Import Item			
	Beet Sugar		44091 Kg.	
Paper Bag		As per packaging policy		
RA may take suitable consequential action accordingly.				

62	Case No. M-62	Party Name: Compact India Pvt. Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00105/AM16/ DES.VI	RLA File : 05/23/040/00155/AM 16	Lic.No/Ecom NO. 0510394865 dated 09.07.2015	
	Subject: Modification of norms of AA No. 0510394865 dated 09.07.2015 of M/s Compact India Pvt. Ltd. for export of eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, Oil etc. in 92 Gms Sachet against import of Roasted Peanut kernels, Icing Sugar, Skimmed Milk Powder.			


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Decision : NC considered the case as per agenda, based on the earlier comments of the Technical Authority, i.e., Tech.2 on some other cases of the firm with similar export/import item, decided to modify the norms of the AA allowing the following inputs with wastage of Export Item

eeZee Paste Nut Composite paste of Peanut, Sugar, Oil etc. 92 Gms Sachet	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

63	Case No. M-63	Party Name: Compact India Pvt. Ltd.	Meet No/Date: 7/85- ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00106/AM16/ DES.VI	RLA File : 05/23/040/00153/AM 16	Lic.No/Ecom NO. 0510394890 dated 14.07.2015	

Subject: Modification of norms of AA No. 0510394890 dated 14.07.2015 of M/s Compact India Pvt. Ltd. for export of eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, Oil etc. in 92 Gms Sachet against import of Roasted Peanut kernels, Icing Sugar, Skimmed Milk Powder.

Decision : NC considered the case as per agenda, based on the earlier comments of the Technical Authority, i.e., Tech.2 on some other cases of the firm with similar export/import item, decided to modify the norms of the AA allowing the following inputs with wastage of Export Item

eeZee Paste Nut Composite paste of Peanut, Sugar, Oil etc. 92 Gms Sachet (Condition: The export	1 Kg	ROASTED PEANUT KERNALS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE	1.01 Kg per Kg content in Export

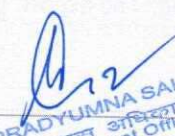
(Signature)
प्रद्युम्न साहू/PRADYUMNA SAHU
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product shall contain 30% of Roasted Peanut Kernals, 29.48% of Icing Sugar and 20% of skimmed milk powder).	STARCH (TL ICING SUGAR)	product
	SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

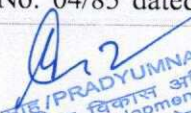
64	Case No. M-64	Party Name: Compact India Pvt. Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00117/AM16/ DES.VI	RLA File : 05/23/040/00266/AM 16	Lic.No/Ecom NO. 0510395758 dated 29.09.2015	
Subject: Modification of norms of AA No. 0510395758 dated 29.09.2015 of M/s Compact India Pvt. Ltd. for export of eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, Oil etc. in 92 Gms. Sachet against import of Roasted Peanut kernels, Icing Sugar, Skimmed Milk Powder.				
Decision : NC considered the case as per agenda, based on the earlier comments of the Technical Authority, i.e., Tech.2 on some other cases of the firm with similar export/import item, decided to modify the norms of the AA allowing the following inputs with wastage of Export Item				
eeZee Paste Nut, Composite paste of Peanut, Sugar, Oil etc. 92 Gms Sachet.		1 Kg	ROASTED PEANUT KERNALS	1.01 Kg per Kg content in Export product
			ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
			SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.				
RA may take suitable consequential action accordingly.				


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Case No. M-65	Party Name: Compact India Pvt. Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
HQ File : 01/85/50/00201/AM16/ DES.VI	RLA File : 05/23/040/00361/AM 16	Lic.No/Ecom NO. 0510396463 dated 30.11.2015	
Subject: Modification of norms of AA No. 0510396463 dated 30.11.2015 of M/s Compact India Pvt. Ltd. for export of eeZee Paste Nut made of Composite Paste of Roasted Peanut, Sugar, SMP, Oil etc. in 92 Gms. Sachet against import of Roasted Peanut kernels, Icing Sugar, Skimmed Milk Powder.			
Decision : NC considered the case as per agenda, based on the earlier comments of the Technical Authority, i.e., Tech.2 on some other cases of the firm with similar export/import item, decided to modify the norms of the AA allowing the following inputs with wastage of Export Item			
eeZee Paste Nut Composite paste of Peanut, Sugar, Oil etc. 92 Gms Sachet.	1 Kg	ROASTED PEANUT KERNALS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.			
RA may take suitable consequential action accordingly.			

66	Case No. M-66	Party Name: Ferrero India Pvt. Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Approved
	HQ File : 01/85/50/00125/AM14/ DES.VI	RLA File :	Lic.No/Ecom NO. AA 0310800762 dated 08.12.2015 AA No.0310802196 dated 03.02.2016 AA No.0310807296	
	Subject: Application of the firm for minor correction in AA No. and product group			
	Decision : NC considered the case as per agenda and decided to carry out the following corrections in the Minutes No. 04/85 dated 16 th May, 2019 held on 30 th			


 प्रद्युम्न साहू / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बालिष्ठ विभाग / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

May, 2019		
S.No.	AA No. and date mentioned in the Minutes	Corrections made
1.	0310800765 dated 08.12.2015	0310800762 dated 08.12.2015
2.	0310802196 dated 03.02.2016 IO norms ratified with BoM "KJ Cocoa Powder"	0310802196 dated 03.02.2016 The ratification of IO norms may be read with BoM "Milk Chocolate"
3.	0310807296 dated 22.08.2016 IO norms ratified with BoM "Milk Chocolate"	0310807296 dated 22.08.2016 The ratification of IO norms may be read with BoM "KJ Cocoa Powder"

RA may take suitable consequential action accordingly.

67	Case No. M-67	M/s Jindal Cocoa Pvt. Ltd.	Meet No/Date: 7/85-ALC3/2019 11.07.2019	Status:Deferred
	HQ File : 01/85/171/00077/AM19/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:22.08.2019
Subject: Standardisation of SION for export of Cocoa Butter against import of Cocoa Beans.				
Decision : NC considered the request of the firm for fixation of SION for export of "Cocoa Butter" & noted that firm is a big exporter in this field & has about 90% share in the India's export. Scrutiny of EDI database also suggested that firm is primarily taking, AAs under Para 4.07 for export of "Cocoa Butter from "Cocoa Beans" apart from a few AAs issued to another firm in April 2019. Committee noted that in the production process, a by-product "Cocoa Powder" is generated to the extent of about 43% which has significant saleable value. To arrive at the IO norms, the by- product sale value need to be deducted from the import value of raw material, i.e., "Cocoa Beans". Committee therefore, requested the firm to provide Company data for 3 years i.e. 2016-17, 2017-18 & 2018-19(Certified by Chartered Accountant) for; i) Cocoa Beans imported (Price in Rs. & total quantity) ii) Cocoa Powder Sold (Price in Rs. & total quantity) The case stands deferred to 25.07.2019.				

Date:24.07.2019
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
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